

(b) The details are as under:

Stretch	Time of completion
Mukarba Chowk to Mall Road in Delhi (km 16.5 to km 8.2)	8 laning completed
Mukarba Chowk to Haryana/Delhi Border (km 16.5 to 29.3)	8 laning completed
Haryana/Delhi Border to Panipat Km 29.3 to 96	6 laning completed
Panipat to Jalandhar km 96 to km 387.100	4 laning completed. 6 laning work targeted to be completed by Sept., 2012
Jalandhar - Amritsar section km 387.100 to km 407.100	2 lane, 4 laning work is yet to be taken up.
Jalandhar Amritsar section km 407.100 to km 456.100	4 laning completed.

(c) and (d) There has been some delays in six laning of Panipat to Jalandhar stretch due to delay in forest clearance, delay in tree cutting etc., which have now been sorted out and progress is being monitored closely so that the work is completed at the earliest.

#### **Banks lending more than projected costs**

2578. SHRI ANIL MADHAV DAVE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether banks are lending 200 per cent more than the road project costs as arrived at by the National Highways Authority of India;

(b) if so, the reasons therefor;

(c) whether there is a negative correlation between the bids and the huge difference between the project cost estimated by NHAI and the tenders;

(d) if so, the details thereof; and

(e) the details of the projects that have been awarded by National Highways Authority of India (NHAI) beyond the stipulated Economic Internal Rate of Return (EIRR) for annuity projects without approval of the competent authority?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): (a) and (b) Banks do the lending based on their due diligence. At times the amount of financial close determined by the lenders is higher than the estimated project cost.

(c) and (d) No, Sir.

(e) All the projects have been awarded with the approval of the Competent Authority.

#### **Violation of Central Motor Vehicles Act**

2579. SHRIMATI VASANTHI STANLEY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware of the fact that a number of commercial vehicles are operating in violation of the Central Motor Vehicles Act, 1998 in the capital;
- (b) if so, the details thereof; and
- (c) the measures Government has adopted to prevent such occurrences?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): (a) to (c) Implementation and enforcement of Motor Vehicles Act, 1988 is a State subject. The details relating to commercial vehicles operating in violation of the Motor Vehicles Act, 1988 in the capital are not available with Central Government.

#### **Length of National Highways in Andhra Pradesh**

2580. SHRIMATI GUNDU SUDHARANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total length (in kms.) of National Highways approved in each of the VII Phases under National Highways Development Project (NHDP) in the State of Andhra Pradesh;
- (b) the date of approval of each length of highway, phase-wise;
- (c) the details of approved original cost expenditure and revised, if any, of each project, phase-wise; and
- (d) by when all the works under NHDP would be completed in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): (a) Total length of stretches approved under each phase of NHDP in the State of Andhra Pradesh is as under:-

NHDP Phase	Total Length (In Km)
NHDP Phase-I	1085.7
NHDP Phase-II	746.13
NHDP Phase-III	405.9
NHDP Phase-IV	140.00
NHDP Phase-V	266.5
NHDP Phase-VI	-
NHDP Phase-VII	-

(b) to (d) Details are given in Statement-I, II and III (*See below*).